

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 408**  
**IA/87/ND/2024 IN IB/429/ND/2021**

**IN THE MATTER OF:**

IFCI Ltd	...	Applicant
Versus		
Ram Kishor Arora	...	Respondent

**Under Section 95 of IBC.**

**Order delivered on 06.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Adv. Hitesh Sachar, Adv. Anju Jain and Adv. Rabi  
Karmokar for RP

For the Respondent : Adv. Lokesh Malik and Adv. Akhand Pratap Singh

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Rabi Karmokar, Counsel for the RP as well as Ld. Counsel for the Respondent are present. It is submitted by the Ld. Counsel for the Respondent that the Hon'ble NCLAT has passed an order that "*no further steps shall be taken in pursuance of the impugned order dated 15.12.2023.*" Parties are directed to take steps to file a memo along with a copy of the order of the Hon'ble NCLAT in the Registry. List the matter on **07.06.2024.**

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**